

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT NO. III

IB-523/ND/2018

In the matter of :

Mussadi Lal Kishan Lai

...PETITIONER

Vs.

Amira Pure Foods (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 14.5.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

V. K. Subburaj.

Hon'ble Member (Technical)

For the Petitioner : Mr. Hrishikesh Baruam, Advocate

For the Respondent :

ORDER

Learned Counsel for the Petitioner is present and represents that in relation to service of Section 8 Notice, the Tracking report has been filed as dispatch proof which is available in the typed set of documents filed along with petition. The petitioner is directed to comply with the earlier directions and defects, if any, should also be rectified within a period of one week including the filing of Affidavit under Section 9 (3) (b), if not filed earlier.

List on 31.5.2018.

— Sel —

(V.K. SUBBURAJ)  
MEMBER (TECH.)

— Sel —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
14.5.2018